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79.	Sardar Patel Lok Kalyan Samiti, Bhadehadu, Dt. Banda U.P.	22,493
80.	Dr. Ambedkar Samaj Seva Mandal, Vill. Veski Distt. Allahabad, U.P.	2,59,614
81.	Shri Mahila Udyog Samaj Utthan Samiti, Vrindaban, Distt. Mathura, U.P.	36,815
Tripura		
82.	SRC, BGVS Melarmath, Agartala, West Tripura	4,00,000
West Bengal		
83.	SRC for AE, Bengal Social Service League, Calcutta	34,50,000
84.	Indian Instt. of Management, Calcutta	2,71,250

Statement-II

Review of the Literacy Programmes Sanctioned to the Voluntary Organisations

To review the performance of the voluntary organisations in imparting literacy programmes, the provisions of monitoring and evaluation are in-built under the Scheme. The voluntary organisations implementing the literacy and Adult Education Programmes are required to submit quarterly progress reports at the end of each quarter. Specific proforma has been prescribed by this Ministry for submitting quarterly progress report. For this purpose, Management Information System (MIS) based specific proforma has been designed. On completion of the project, the voluntary organisations have to submit the audited statements of accounts against each project.

The Quarterly Progress Reports and the Audited Statement of Accounts alongwith final progress report submitted by the voluntary organisations against the sanctioned projects after completion of the project are duly examined in the Ministry. Any shortcoming on the part of the implementation of the programme, if indicated in the MIS proforma/audited statement is communicated to the concerned voluntary agency for rectifying it.

Since the projects are scrutinised and recommended by State Government, the responsibility of the monitoring of the progress of the literacy programmes also rests with the state

level authorities. State Directorate of Adult Education and District level adult education authorities are required to make regular field inspections of the literacy projects. The observations of the State level authorities based on their field visit are also considered for monitoring the progress of the project.

In addition, performance of voluntary agencies is also evaluated by external evaluation agencies on completion of the project. Voluntary agencies who have applied for follow-up programmes are selected for external evaluation.

The results of evaluation are communicated to the voluntary agencies to take up corrective measures in follow up projects. During last 2 years' 59 literacy projects implemented by various voluntary agencies have been externally evaluated. In case of unsatisfactory result of the evaluation further projects to such voluntary agencies are not sanctioned.

[English]

Committee on Fundamental Duties

200. SHRI SUSHIL KUMAR SHINDE :
SHRI MADHAVRAO SCINDIA :
SHRI BALRAM SINGH YADAV :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have set up a committee to "Operationalise suggestions to Teach Fundamental Duties to Citizens of the country";

(b) if so, the details thereof;

(c) the terms of reference and composition of the Committee; and

(d) the time by which the committee is likely to submit its reports?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) to (c) Yes Sir. Government have set up a committee to work out a strategy as well as methodology of operationalising a country-wide programme for teaching fundamental duties to citizens of the country. The composition of the Committee is as follows :

Justice J.S. Verma - Chairman
Former, Chief Justice
Supreme Court

Dr. L.M. Singhvi - Member

Dr. Karan Singh - Member

Dr. J.S. Rajput - Member

Prof. A.K. Sharma - Member Secretary

The terms of reference of the Committee are as under :

- (a) To develop a package for teaching fundamental duties at primary and secondary, senior secondary and University level.
- (b) To decide the activities as part of Curriculum and co-curricular activities;
- (c) To review the existing programme already being implemented by NCERT under the National Curricular Framework and the need for identifying additional inputs to it.
- (d) To develop programme package for pre-service/in-service training of teachers at various levels.
- (e) To develop a separate package for the training of citizens through non-formal education/adult education programme/media (print, electronic, etc.).

(d) Though no time has been fixed for submitting the report, the report is expected to be available by the end of March, 1999.

Cost Overrun by Power Projects

201. DR. T. SUBBARAMI REDDY :
PROF. P.J. KURIEN :

Will the Minister of POWER be pleased to state :

- (a) whether about 25 power projects being developed by various Government Undertakings have incurred a cost overrun of Rs. 15.063 crore till end of 1997;
- (b) if so, whether these projects are at various stages of completion;
- (c) if so, the names of agencies involved in developing these projects;
- (d) the reasons for cost overrun by these projects; and
- (e) the steps being taken by the Government for timely completion of the projects?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) to (c) 22 Thermal and 55 Hydro projects being developed by various Government undertakings which were under execution at the end of 1997 have incurred a cost

overrun of Rs. 9408 crores and Rs. 27972.55 crores respectively till the end of 1997. Out of them 13 thermal projects and 43 hydro projects are under various stages of completion. The agencies involved are State Electricity Boards/Corporations and Central Public Sector Undertakings.

(d) The main reasons for the cost overrun are :

- (i) Financial Constraints
- (ii) Delay in completion of land acquisition process and other preliminary activities
- (iii) Inability on the part of project authorities to ensure timely placement of orders and providing inputs in time to different agencies.
- (iv) Late and non-sequential supplies by the equipment suppliers.
- (v) Law and order problems.

(e) To minimise delay and cost overrun, close monitoring of the projects is being done and review meetings are being held.

Losses to SEBs

202. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of POWER be pleased to state :

- (a) the details of losses suffered by the State Electricity Boards during 1996-97 and 1997-98, State-wise; and
- (b) the reasons therefor?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) The accounts of the State Electricity Boards are required to be forwarded to Central Electricity Authority within six months of the close of the year to which the accounts relate. However, the accounts for the year 1997-98 from most of the SEBs have not been received. A statement indicating the surplus/deficit of the SEBs during 1996-97 is enclosed.

(b) The main reasons of the losses of the SEBs, inter-alia, include, the widening gap between the average cost of supply and realisation, especially with regard to the agricultural and domestic sectors; delay as well as inadequate revision of tariff; non-payment of rural electrification subsidy in cash by most of the State Governments; non-realisation of the dues by SEBs for sale of power; low levels of capacity utilisation of existing plants and high transmission & distribution losses.